

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 2174 of 2019

New Delhi this the 24th July, 2019

**HON'BLE MR. S. N. Terdal MEMBER (J)
HON'BLE MR. A. K. Bishnoi MEMBER (A)**

1. Ajay Kumar Shrivastav, S/o Sh. Ompal Singh,
Ageed about 34 years., R/o House No. E-187,
Indira Gali, East Baburpur, Shahadara,
Delhi- 110032

.....Applicant

(By Advocate: Sh. R. S. Kaushik)

Versus

1. GNCT of Delhi, Through
its Chief Secretary,
I.P. State, Govt. of NCT of Delhi,
New Delhi.

2. Delhi Subordinate Service Selection Board.
Through its Chairman,
FC-18, Institutional Area, Karkardooma,
Delhi- 110032

.....Respondents

(By Advocate : None)

ORDER (ORAL)

HON'BLE MR. S. N. Terdal MEMBER (J)

1. Heard the counsel for the applicant and perused the OA and documents filed by the applicant.
2. This OA has been filed seeking for the following reliefs-

- (i) To call for record of applicant.
- (ii) To allow the OA with cost.
- (iii) To declare the applicant eligible for the post and for appearing in the examination.
- (iv) To pass such other and further orders which this Hon'ble Tribunal deems fit and proper in the existing facts and circumstances of the case.

3. The applicant has approached this Tribunal on the last day seeking ex parte direction to the respondents to issue him admit card by way of interim relief so as to enable him to appear for the examination going to be held on 25.07.2019. But he has not even served advance copy of the OA to the standing counsel for DSSSB.

4. The reliefs prayed for are very sketchy. They do not give any idea as of what the applicant is praying for. The applicant has filed the English translation of application as Annexure A-1. But however, it is not at all translation of Hindi version. He has not produced any document to demonstrate that he attempted to download the admit card. As he has not made a *prima facie* case, this OA is accordingly dismissed.

5. No order as to costs.

(Sh. A. K. Bishnoi)
Member (A)

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(S. N. Terdal)
Member (J)